

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
NEW DELHI
IA NO. 144 OF 2026
IN
APPEAL NO. 12 OF 2026**

IN THE MATTER OF:

Gian Sagar Educational and Charitable Trust

...Appellant

Versus

Punjab Pollution Control Board

...Respondents

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Through



Place: New Delhi
Date: 21.03.2025

Naman Kumar, Advocate (D/6574/2023)
Indumugi C., Advocate (D/5685/2022)
Avanti Deshpande, Advocate (MAH/2073/2023)
Law Offices of Apar Gupta
Advocate for Respondent No. 1
Address: E-215, East of Kailash, New Delhi: 110065
Email: office@aparlaw.in
Contact: 82857 25693

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
NEW DELHI**

IA no. 144 of 2026

In

Appeal No. 12 of 2026

Gian Sagar Educational and Charitable Trust

.....Appellant

V/s

Punjab Pollution Control Board

.....Respondent(s)

Short Reply by way of affidavit of Navtesh Singla, Environmental Engineer, Regional Office, Punjab Pollution Control Board, Patiala on behalf of Respondent No. 1, Punjab Pollution Control Board, Punjab in compliance to order dated 27.02.2026.

I, the above-named deponent, do hereby solemnly affirm and state as under:

Respectfully showeth

- 1) That the deponent namely Er. Navtesh Singla is working as Environmental Engineer in Punjab Pollution Control Board and is posted in the Regional Office of the Board at Patiala. The deponent is well conversant with the facts of the

The Contents of this affidavit document have been read over to the deponent He/She has accepted the true & correct.

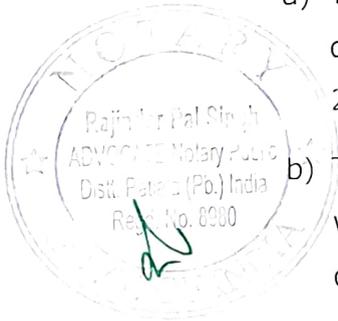


This Document has been registered
at Serial No. 3543
this dt. 20 MAR 2026



case and is competent and authorized to swear and file the present short reply by way of affidavit on behalf of the Punjab Pollution Control Board i.e. respondent no.1.

- 2) That briefly submitted Gian Sagar Educational and Charitable Trust has filed the above-mentioned appeal against the order bearing no. 494 dated 11.11.2025 passed by the Punjab Pollution Control Board whereby an Environmental Compensation amounting to Rs. 1,99,44,000/- has been imposed upon the appellant for the violations Water (Prevention and Control of Pollution) Act, 1974 and Bio Medical Waste Management Rules, 2016.
- 3) That after consideration of the matter, this Hon'ble Tribunal was pleased to pass an order dated 27.02.2026 thereby issuing notice in IA no. 143 of 2026 and IA no. 144 of 2026 to the respondent. The appellant was directed to serve the respondent and file affidavit of service.
- 4) That the appellant has filed IA no. 144 of 2026 in the above-mentioned appeal case for condonation of delay of 39 days in re-filing the present appeal against the impugned order no. 494 dated 11.11.2025 of the Punjab Pollution Control Board. Following facts have been mentioned in the application.
 - a) The appellant trust has filed an appeal on 17.12.2025 but certain defects were pointed out by the registry of this Hon'ble Tribunal on 20.12.2025 and the appeal was returned to the appellant.
 - b) The appellant trust was informed about the defects on 22.12.2025 and was asked to procure the relevant documents required for removing the defects.
 - c) In the meanwhile, the respondent Punjab Pollution Control Board has passed another order no. 25 dated 22.01.2026 imposing further Environmental Compensation amounting to Rs. 65,59,875/- upon the appellant trust for the alleged violations of the Water (Prevention and Control of Pollution) Act, 1974 and Bio Medical Waste Management Rules, 2016.



The Contents of this affidavit document have been read over to the deponent He/She has accepted the true & correct.

20 MAR 2026

- d) The appellant trust has sought the legal advised, procured and compiled the relevant documents required to remove the defects and sent the same to the Advocate in the 2nd week of February 2026. Defects were removed and appeal was filed on 17.02.2026.
- e) The exercise of procuring the relevant documents has taken substantial time.
- f) The delay is neither intentional nor deliberate. Prayer has been made to condone the delay of 39 days in re-filing the above-mentioned case.
- 5) That according to the provisions of Section 16 of the National Green Tribunal Act, 2010 any person aggrieved by directions or orders as mentioned in this Section may, within a period of thirty days from the date on which the order or decision or direction or determination is communicated to him, prefer an appeal to the Tribunal, provided that the Tribunal may, if it is satisfied that the appellant was prevented by sufficient cause from filing the appeal within the said period, allow it to be filed under this section within a further period not exceeding sixty days.
- 6) That in reply to the interim application bearing no. 144 of 2026, it is submitted that the applicant has not explained the reasons which may be considered as sufficient cause that prevented the appellant for filing the above-mentioned appeal and the application in time before this Hon'ble Tribunal. Hence, the IA no. 144 of 2026 is liable to dismissed.
- 7) That the deponent may kindly be allowed to place on record the present reply to IA no. 144 of 2026 in compliance to order dated 27.02.2026.

Date: 20/3/26
Place: Patiala

Deponent
(Er. Navtesh Singla)
Environmental Engineer
Punjab Pollution Control Board,
Regional Office, Patiala

The Contents of this affidavit
document have been read over to
the deponent He/She has accepted
the true & correct.

20 MAR 2026

Verification

Verified that the contents of Para No. 1 to 6 of the above short reply by way of affidavit of the deponent are true and correct as derived from the official record. Para no. 7 is prayer. No part of the above short reply is false and nothing material has been concealed therein.

Date: 20/3/26

Place: Patiala

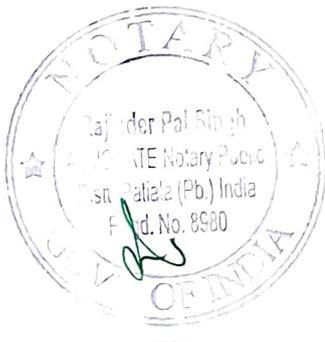
Deponent

(Er. Navtresh Singla)
Environmental Engineer
Punjab Pollution Control Board,
Regional Office, Patiala

The Contents of this affidavit document have been read over to the deponent He/She has accepted the true & correct.

Attested as Identified

(RAJINDER PAL SINGH)
NOTARY PUBLIC
Patiala (Pb.) INDIA



20 MAR 2026

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI
IA NO. 144 OF 2026
IN
APPEAL NO. 12 OF 2026

IN THE MATTER OF:

Gian Sagar Educational and Charitable Trust

...Appellant

versus

Punjab Pollution Control Board

...Respondent

VAKALATNAMA

KNOWN ALL to whom these presents shall come that I, Navtesh Singla, aged around 37 years, Environmental Engineer and the authorised representative of the Punjab Pollution Control Board, Defendant having its office at 23-C, Model Town, Regional Office, Patiala, Punjab: 147001 do hereby appoint in the present matter: Mr. Apar Gupta (D/500/2007), Mr. Naman Kumar (D/6574/2023), Ms. Indumugi C. (D/5685/2022), Ms. Avanti Deshpande (MAH/2073/2023), E-215, East of Kailash, New Delhi: 110065, Tel:- 9990000256 (hereinafter called the 'Advocates') to be the Advocates for the Defendant No. 2 in the above-mentioned causes, to do all the following acts, deeds and things or any of them, that is to say:-

1. To act, appear and plead in the above-mentioned cause in this Court or any other Court in which the same may be tried or heard in the first instance or in appeal or letters patent appeal or review or revision or execution or in any other stage of its progress until its final decision.
2. To present pleadings, appeals, letters patent appeal, petition of appeal to the Supreme Court, High Courts, cross-objections, or petitions or execution, review, revision, withdrawal compromise or other petitions or affidavits or other documents as shall be deemed necessary or advisable for the prosecution of the said cause in all its stages.
3. To withdraw or compromise the said cause or submit to arbitration any differences or dispute that shall arise touching or in any manner relating to the said cause.
4. To receive moneys and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and during the prosecution of the said cause.



Environmental Engineer
Punjab Pollution Control Board,
Regional Office, Patiala

5. To employ any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred on the advocates whenever they may think fit to do so.

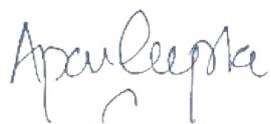
AND I hereby agree to ratify whatever the advocates or their substitute shall do in the premises.

AND I hereby agree not to hold the Advocates or their substitute responsible for the result of the said cause in consequence of their absence from the Court when the said cause is called up for hearing.

AND I hereby agree that in the event of the whole or any part of the fee agreed by me to be paid to the Advocates remaining unpaid, they shall be entitled to withdraw from the prosecution of the said cause until the same is paid.

IN WITNESS WHEREOF I hereunto set my hand to these presents and the contents of which have been explained to and understood by me, this 16th day of March 2026


Environmental Engineer
 Punjab Pollution Control Board,
 Regional Office Patiala
 Accepted
 (Client)


APAR GUPTA
 (D/500/2007)


AVANTI DESHPANDE
 (MAH/2073/2023)


NAMAN KUMAR
 (D/6574/2023)


INDUMUGI C.
 (D/5685/2022)

363

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Proof of Service

Rahul Clerk <courtclerk@aparlaw.in>

Advance Service – Reply Affidavit in Appeal No. 12/2026 (IA No. 143 of 2026 & IA No. 144 of 2026)

1 message

Rahul Clerk <courtclerk@aparlaw.in>
To: shubhambhalla@hotmail.com

Sat, Mar 21, 2026 at 3:08 PM

Dear All,

Re: Gian Sagar Educational and Charitable Trust vs. Punjab Pollution Control Board, Appeal No. 12/2026 (IA No. 143 of 2026 & IA No. 144 of 2026) – pending before the National Green Tribunal

Please find attached herewith the short reply by way of affidavit on behalf of Respondent No. 1.

Kindly treat this email and its attachment as due advance service and acknowledge receipt.

Thanking you.

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Kind regards

Rahul

Court Clerk

Law Office of Apar Gupta

@ courtclerk@aparlaw.in**A** E-215, 3rd Floor, East of Kailash, New Delhi, India 110065**T** +91-9873-02-0252

2 attachments

 **Short Reply IA 143 OF 2026.pdf**
5151K

 **Short Reply IA 144 OF 2026.pdf**
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